

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 20.12.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.175/BB/2017	-	For hearing (Part heard)	241 & 59	Dr. Madhukar G. Angur Vs. Sudhir Angur & Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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1. PRASANNA KUMAR'S.



Advocate for R1 to R8.

9448848103.

2. K.S. Bhoomaiah



Adv. for R12 9845339307

3. ADV. V. RANJITH SHANKAR

ADV. SHIV ABRAHAM VERGILUS

ADV. SHYAMMOHAN U.



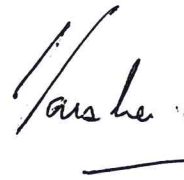
COUNSEL FOR
PETITIONER

9900085432

4. ADV. VARSHA R. IYENGAR

FOR RENU. GOPALAKRISHNAN

FOR RESPONDENT 7 AND 11



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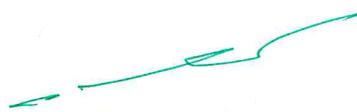
ORDER

Matter is listed today for hearing. Counsel for Petitioner is present. Counsel for Respondent is also present. Counsel for R12 has filed preliminary statement of objections. The Counsel who claimed to be the authorized representative of the Company has filed written submissions. The Counsel who claimed to be authorized representative of the R7 Company by name Shri Shyam Sundar M.S., has requested time to file objections for the written submissions.

The Counsel for Respondent further requested time to continue his arguments on next date of hearing. It is already at 5.55 P.M, therefore, matter is inevitable to be adjourned as vacations starts from 23rd December 2017 of this month till 2nd January 2018. Therefore, matter is to be listed on **04/01/2018** for continuation of arguments by the Counsel for Respondents.

In the meantime, it is brought to our notice by the Counsel for Petitioner that, students and faculty members are not being allowed inside the premises of University either to attend the classes or to discharge their duties by the staff members. In this connection, the Tribunal had passed an order on 16th November 2017 directing both sides that no obstruction to be created either to the faculty members or to the staff members and also to the students who attend the institution. Today some persons claimed to be the staff Members appeared before the Tribunal and informed that, still they are not being allowed into the premises of University for discharging their duties as obstructions are being created for the staff as well to the students who entered the University premises. Therefore, again this Tribunal has to pass an order that, no kind of obstructions be created for faculty and staff members of the University and allowed the staff members as per attendance register maintained by the University and also to allow students who are on rolls of the register who carry identity card issued by the University. They shall be freely allowed inside the University to attend classes and for the staff members and faculty to discharge their functions. It is also necessary to direct the Deputy Commissioner of Police in whose jurisdiction this Institution falls who shall ensure free access to the students as well to the faculty and staff members, if any one violates this order, the Deputy Commissioner of Police is directed to initiate proper legal action and to avoid further recurring of such type of obstructions pending passing order in this regard. The registry to address a letter to the Deputy Commissioner of Police enclosing today's order for maintaining law and order at the University premises. **List it on 04/01/2018.**


Member (T)


Member (J)